

(a) whether there is any truth in the claim of the Indian Airlines Technical Association that the Agreement of the Airlines failed to implement certain assurances given to the Association in April last ;

(b) what are those assurances ; and

(c) the reasons why those assurances were not implemented ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) No, Sir.

(b) and (c) Do not arise.

Conversion of ITOs Class II Posts into ITOs Class I

988. SHRI SOMJIBHAI DAMOR : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Income-Tax Employees Association, Delhi and Income-Tax Employees Federation have opposed conversion of ITOs Class-II posts into ITOs Class-I posts in the Income-Tax Department ;

(b) whether it is also a fact that Indian National Trade Union Congress (I) have also opposed conversion of ITOs Class-II posts into Class-I posts of ITOs ;

(c) whether it is also a fact that a number of Members of Parliament have also opposed the conversion of ITOs Class-II posts into Class-I posts in the Income-Tax Department ; and

(d) if so, whether Government are going to abandon the proposed conversion of ITOs Class-II posts into Class-I posts of ITOs in the Income-Tax Department?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) to (c) Yes, Sir.

(d) The proposal to convert a few (258 out of 2200) posts of income-Tax Officers (Group B) to Income-Tax Officers (Group-A) has been formulated taking into account the requirements of Government for Income-tax Officers Group B and Group 'A'. It is not proposed to abandon the proposal.

Hovering of Pak Aircraft over Jammu and Kashmir Areas

989. SHRI RAM SINGH SHAKYA : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that a Pakistani aircraft flew over Akhnoor area of Jammu district and over the Gurez Section of the Kashmir valley on 6 July, 1983 ;

(b) if so, the details of these aircraft which hovered over the Indian territory ; and

(c) the reasons why were those aircraft not detected by our radars and chased to force them land to know the purpose of their hovering over Indian territory ?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : (a) No, Sir.

(b) and (c) Does not arise.

Violation of Agreement between the I. A. Technical Association and I. A. Management

990. SHRI SYED MASUDAL HOSSAIN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the details of understanding and agreement between the Indian Airlines Technical Association and I. A. management ; and

(b) the details of violations that took place both on behalf of the Association as well as of the management ?